

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O. A. NO. 3147/2003

Wednesday, this the 31st day of December, 2003

Hon'ble Shri S. K. Naik, Member (Admn.)

	Name S/Shri	Father's name S/Shri	Designation
1.	Om Pal	Net Ram	Clerk
2.	Krishan Chand	Chatra	Gangman
3.	Jai Chand	Khacharoo	T/Man
4.	Girwar Singh	Bharat Singh	G/Man
5.	Nathoo	Gulzari	T/Man
6.	Hari Singh	Kaioo Ram	T/Man
7.	Kishan Lal	Tundi	G/Man
8.	Sita Ram	Baboo Ram	T/Man
9.	Raghbir	Kewal	K/Man
10.	Rajender	Ram Sunhre	T/Man
11.	Kalyana	Ram Lal	G/Man
12.	Kishan Lal	Ram Chander	G/Man
13.	Pan Singh	Dham Singh	T/Man
14.	Ved Prakash	Bhagat Singh	G/Man
15.	Sahan Pal	Gokel	G/Man
16.	Suresh	Mathoo Pd.	G/Man
17.	Chander	Sahi Ram	G/Man
18.	Kanhiya Lal	Vidam Ber Singh	G/Man
19.	Hazari	Lakhaman	G/Man
20.	Chhate	Budh Ram	T/Man
21.	Pannoo	Bhajan Lal	T/Man
22.	Vijai Pal	Gokal	T/Man

Under Section Engineer (PWY)
Northern Railway, Ghaziabad.

.. Applicants

(By Advocate: Shri S.K. Sawhney)

Versus

i. Union of India through
General Manager

Defence

Northern Railway, Baroda House
New Delhi

2. Divisional Supdtg. Engineer (C)
Northern Railway
DRM Office, New Delhi
3. Assistant Divisional Engineer
Northern Railway
Ghaziabad
4. Section Engineer (PWAY)
Northern Railway
Ghaziabad

.. Respondents

O R D E R (ORAL)

Heard the learned counsel for applicant. He has contended that the applicants were granted temporary status as casual labourer on the dates mentioned in the statement at Annexure A-5 and were regularised on the dates shown against the applicants in the said statement. Respondent No.3 was required to prepare necessary bill for payment of arrears to the applicants. Such a bill has been prepared and sent to the Divisional Office of the Northern Railway for sanction but the bill has not been passed till date. The applicants also have filed a representation in this regard before the Divisional Supdtg. Engineer (C), Northern Railway, New Delhi on 3.9.2003 (Annexure A-4) which has been duly recommended and forwarded by the Senior Section Engineer (PWAY), respondent No.4. However, till date, the arrears have not been paid to the applicants.

2. Learned counsel has further contended that many other similarly placed persons have been granted the reliefs in Swami Nath & 12 others v. Union of India & others (OA-222/2002) dated 23.8.2002 and Ram Dulare & others v. Union of India & others (OA-2610/2002) dated

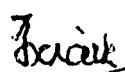
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10.10.2002. Similarly, in yet another case annexed at Annexure A-2, relief has been provided to the applicants. Counsel contends that there is no reason as to why the Department should not have provided similar relief to the applicants in the present case.

3. Under the circumstances, the ends of justice will be duly met if the present OA is disposed of at the admission stage itself and even without issuing notices to the respondents to direct them to consider the case of the applicants in accordance with the aforesaid decisions. If the particulars furnished by the applicants are found to be true, the respondents shall make whatever payments due to them as expeditiously as possible and in any case within a period of three months from the date of receipt of a copy of this order. I direct accordingly.

4. Present OA is disposed of in the aforesated terms.


(S. K. Naik)
Member (A)

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